

**CCI Probe against malpractices of Google**

384. SHRI A. ELAVARASAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has launched a probe against Google following a complaint by consumer advocacy group, Consumer Unity and Trust Society (CUTS) International, against anti-competitive practices adopted by the company;

(b) if so, the details thereof;

(c) whether it is a fact that the company was manipulating searches by tweaking with algorithmic and paid search results by penalising certain web sites and advertisers;

(d) if so, the details thereof;

(e) whether initiation of an enquiry by the commission is important and essential for further investigation in the case; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. The Competition Commission of India (CCI) has received information for contravention of section 4 of the Competition Act, 2002 by the Google.

(c) to (f) The Competition Commission of India (CCI), which is a Quasi-Judicial Regulatory Body has ordered an investigation in the matter by Director General, CCI.

**IMD'S forecast of rainfall**

385. SHRI TARIQ ANWAR: Will the Minister of EARTH SCIENCES be pleased to state:

(a) whether it is a fact that the Indian Meteorological Department has said that the country is expected to receive the least rainfall recorded during the last 30 years;

(b) if so, the reasons therefor, and

(c) the steps Government is taking to face this situation?